

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 378/TT/2020**

**Subject** : Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 period for four assets associated with “Northern Region System Strengthening Scheme-XVI” in Northern Region.

**Date of Hearing** : 26.10.2021

**Coram** : Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member

**Petitioner** : Power Grid Corporation of India Ltd.

**Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.  
& 16 Others

**Parties present** : Shri S. S. Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri A.K. Verma, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

a. The instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for the following assets associated with “Northern Region System Strengthening Scheme-XVI” in Northern Region:

**Asset-I:** LILO of both circuits of 400 kV D/C Kishenpur Wagoora T/L along with bays at New Wanpoh & 1 No. 315 MVA, 400/220 kV ICT-I along with associated bays at New Wanpoh and 03 No. 220 kV Line Bays;

**Asset-II:** 400/220 kV 315 MVA ICT-II along with associated bays at New Wanpoh Sub-station;



**Asset-III:** 400 kV 125 MVAR Bus Reactor along with associated bays; and

**Asset-IV:** 400 kV D/C Kishenpur-New Wanpoh Line alongwith associated bays at both ends.

- b. Assets-I, II, III and IV were put under commercial operation on 1.10.2013, 3.7.2014, 16.6.2014 and 31.7.2017 respectively.
- c. Transmission tariff for 2014-19 tariff period was determined for Asset-I vide order dated 9.10.2018 in Petition No. 161/TT/2017, for Assets-II and III vide order dated 31.3.2016 in Petition No. 111/TT/2013 and for Asset-IV vide order dated 7.3.2019 in Petition No. 62/TT/2018.
- d. As per the directions of the Commission in order dated 31.3.2016 in Petition No. 111/TT/2013, detailed justification for time over-run with respect to Assets-II and III has been given in the present petition. The time over-run was mainly on account of delay in grant of approval of land acquisition by the Government of Jammu & Kashmir. Besides this, the delay was on account of militant attacks, security threat, encounters and harsh climatic conditions. Documentary evidence and justifications including IMD reports in support of delay qua Asset-II and Asset-III have been given in the petition.
- e. The variation between the admitted and claimed capital cost is because in the instant petition the Petitioner has re-claimed IDC and IEDC for Assets-II and III which was disallowed vide the earlier order dated 31.3.2016 in Petition No. 111/TT/2013 on account of time over-run, re-calculation of Initial Spares on overall project basis and accrued IDC.
- f. Reply to the Technical Validation letter has been filed vide affidavit dated 9.12.2020.
- g. Cost of all the subject assets is within the approved apportioned cost.
- h. Rejoinder to the reply of UPPCL has been filed vide affidavit dated 2.9.2021.
3. After hearing the Petitioner, the Commission reserved order in the matter.

**By order of the Commission**

sd/  
(V. Sreenivas)  
Deputy Chief (Law)

